

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No.213  
**CP(IB)/27(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

YES Bank Limited

.....**Applicant**

V/s

Rajratan Babulal Agarwal  
(Personal Guarantor)

.....**Respondent**

**Order delivered on 28/11/2023**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Raju Kothari, Advocate  
Mr. Anip Gandhi, Advocate

For the Respondent : Ms. Pragati Bansal, Adv. for Mr. Ravi Pahwa, Adv.  
RP in person : Ms. Nishitha Nambiar

**ORDER**

Ld. Counsel Mr. Raju Kothari appears for the applicant.

Heard Ld. Counsel for the applicant. Resolution Professional appointed in terms of Section 95 of IBC has filed a report u/s 99 of the IBC, 2016. We direct the respondent to file affidavit regarding litigation, if any, in the matter before the Hon'ble Supreme Court before the next hearing.

The matter stands adjourned to 11.12.2023

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**